CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 1087 of 1995

Allahabad this the 21st day of April 1997

Hon'ble Dr. R.K. Saxena, Member Judicial Hon'ble Mr. D.S. Baweja, Member Admn.

- t. Ordnance Clothing Factory, Shahjahanpur through its General Manager.
- General Manager, Ordnance Clothing Factory, Shahjahanpur.
- 3. Additional Director General, Ordnance Equipment Factory Group Headquarter, G.T. Road, Kanpur.

APPLICANTS .

By Advocate Sri Amit Sthalekar

Versus

- Sri Jeet Singh, S/o Sri Khuman R/o House no.6 Lal Bunglow Servant Quarters, Factory Estate, Shahjahanpur.
- 2. Prescribed Authority, Workmen's Compensation Act, Shahjahanpur.

RESPONDENTS

By Advocate Sri H. C. Misra

ORDER (Oral)

By Hon'ble Dr. R.K. Saxena, Jud. Member

Sri Amit Sthalekar counsel for the applicants ispresent. The O.A. has been preferred challenging the award dated 30/9/95 (annexure A-1) given under the Workmen's Compensation Act.

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- 2. It was admitted on 19.10.1995 and the operation of the impugned award was stayed provided the applicant deposited the amount so awarded with the Prescribed Authority under the Act.
- Workmen's Compensation Act is provided in the said

 Act and such an appeal should be filed before the

 High Court. In such a situation, the O.A. does not

 remain maintainable here. This position has not been

 denied by the learned counsel for the applicant. We

 accordingly hold that the O.A. is not maintainable here

 and if the applicants are so advised, they may prefer

 the appeal before the High Court as is provided under

 the Act. The O.A. is accordingly dismissed. The stay

 granted, stands vacated.

Alivery Member (4)

Member (J)

/M.M./